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ANDHRA STATE ACT, 1953

30 of 1953

[14th September, 1953]

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ANDHRA STATE ACT, 1953

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STATEMENTS OF OBJECTS AND REASON "On the 19th ecember, 1952, the PrimeMinister informed Parliament that the Government of India had decided to establish an Andhra State consisting of the Telugu speaking areas of the present Madras State, but not including the city of Madras. Mr. Justice Wanchoo was appointed to consider and report on the financial and other implications of this decision and the questions to be considered in implementing it. On the 25th of March 1953, the Prime Minister announced the decisions reached by Government after careful consideration of Mr. Justice Wanchoo's report and of the other matters connected with the establishment of the Andhra State. As regards the district of Bellary, it was then announced that three of the ten taluks should form part of the Andhra State and six Kannada speaking taluks should form part of the Mysore State; the decision regarding the tenth taluk was reserved for further consideration. 2. On the 20th May, 1953, the Government of India announced their decision regarding the Bellary taluk after consideration of the report of Mr. Justice Misra. 3. This Bill is designed to give effect to the aforesaid decisions of Government. The views of the Legislatures of the States of Madras and Mysore both with respect to the proposal to introduce the Bill and with respect to the provisions thereof the been ascertained as required under the Proviso to Art. 3 of the Constitution......" -Gaz. of Ind., 10-8-1953, Pt. II-Sec. 2, Extra, page 417.

PART 1 PRELIMINARY

1. Short title and commencement :-

- (1) This Act may be called The Andhra State Act, 1953.
- (2) This Part and section 43 , Section 54 , Section 58 , Section 61 , Section 62 , Section 63 , Section 64 , Section 66 and Section 69 shall come into force at once, and all other provisions of this Act shall come into force on the 1st day of October, 1953.

2. Definitions :-

In this Act, unless the context otherwise requires,-

- (a) "appointed day" means the 1st day of October, 1953;
- (b) "article" means an article of the Constitution.
- (c) "Assembly constituency", "Council constituency" and "Parliamentary constituency" have the same meanings as in Representation of the People Act, 1950;
- (d) "law" includes any enactment, ordinance, regulation, order, bye-law, rule, scheme, notification or other instrument having the force of law in the wholel or in any part of the State of Madras or Mysore as constituted immediately before the appointed day;
- (e) "Order" means an Order published in the Official Gazette;
- (f) "sitting member" in relation to either House of Parliament or of the Legislature of a State, means a person who immediately before the appointed day is a member of that House;
- (g) "transferred territory" means the territory added to the State of Mysore by sub-section (1) of section 4.

PART 2

FORMATION OF ANDHRASTATE AND TRANSFER OF TERRITORY FROM MADRAS TO MYSORE

3. Formation of Andhra State :-

- (1) As from the appointed day, there shall be formed a Part A State to beknown as the State of Andhra comprising the territories which immediately before that day were comprised in Srikakulam, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Nellore, Kurnool, Anantapuram, Cuddapahand Chittor¹ districts and Alur, Adoni and Rayadrug taluks of Bellary district in the State of Madras and the said territories shall thereupon cease to form part of the State of Madras.
- (2) Without prejudice to the power of the State Government to alter hereafter the extent, boundaries and names of districts, the said taluks of Alur and Adoni shall be included in, and become part of, Kurnool district, and the said taluk of Rayadrug shall be included in, and become part of, Anantpur district.
- 1. See S. R. O.706C of 18-5-1951 published in Gaz. of Ind., Extra, 1951, Pt. II-Sec. 3, page 671 and S. 10 of A. P. and Madras (Alteration of Boundaries) Act, 1959 (56 of 1959).

4. Transfer of territory from Madras to Mysore :-

- (1) As from the appointed day, there shall be added to the State of Mysore the territory which immediately before that day was comprised in the taluks of Bellary district other than Alut, Adoni and Rayadrug in the State of Madras, and the said territory shall thereupon cease to form part pf the State of Madras
- (2) Without-prejudice to the power of the State Government to alter hereafter the extent, boundaries and names of districts, the transferred territory shall form a separate district to be known as Bellary district.

<u>5.</u> Amendment of the First, Schedule to the Constitution :- In the First Schedule to the Constitution. -

- (a) in Part A, Entries 1 to 9 shall be renumbered as Ebtries 2 to 10 respectively and; before Entry 2, as so renumbered, the entry" 1. Andhra" shall be inserted
- (b) in Part A in the description of territories of States -
- (i) before the paragraph relating to the territory of the State of Assam, the following paragraph shall be inserted, namely:- "The territory of the State of Andhra shall comprise the territories specified in sub-section (1) of section 3 of the Andhra State Act, 1953"; and
- (ii) at the fend of the last paragraph, the following shall be added, namely: "but-in the case of (the .State of Madras shall not include the territories specified in sub-section (1) of section 3 and subsection (1) of Section 4 of the Andhra State Act, 1953"; and
- (c) in Part B, at the end of the paragraph containing the description of the Territories of States, the following shall be added, namely:"and in the case of the State of Mysore shall also comprise the territory specified in sub-section(1) of section 4 of the Andhra State Act, 1953."

PART 3

REPRESENTATION IN THE LEGISLATURES

PART 4

HIGH COURTS

28. High Court for Andhra :-

(1) As from the 1st day of January, 1956, or such earlier date as

may be appointed under sub-section (2), there shall be a separate High Court for the State of Andhra (hereinafter referred to as "the High Court of Andhra).

- (2) The President may, if a resolution recommending the establishment of a separate High Court for the State of Andhra has, after having been adopted by the Legislative Assembly of that State, been submitted to him, appoint, by notification in the Official Gazette, a date earlier than the 1st day of January, 1956., for the purpose of sub-section (1).
- (3) The date mentioned in sub-section (1) or, if an earlier date is appointed under sub-section (2), the date so appointed is hereinafter referred to as the "prescribed day."
- (4) The principal seat of the High Court of Andhra shall be at such place as the Governor of Andhra may, before the prescribed day, by order, appoint: Provided that if a resolution recommending any place for such principal seat is adopted by the Legislative Assembly of Andhra, such place shall be appointed by the Governor as the principal seat.
- 1. For the adaptations and modifications of the law, see: The Andhra Adaptations of Laws Order, 1953, published in Andhra Gaz., 12-11-1953, Pt. IVB, page 7; The Madras Adaptation of Laws Order, 1954, published in Fort St. George Gaz., Extra of 30-3-1954, Pt. IVB, page 69; The Mysore Adaptation of Laws Order. 1953, published in Mys. Gaz., Extra of 29-9-1953. page 1.

29. Judges of the Andhra High Court :-

- (1) Such of the Judges of the High Court at Madras holding office immediately before the prescribed day as may be determined by the President shall on that day cease to be Judges of the High Court at Madras and become Judges of the High Court of Andhra.
- (2) The persons who by virtue of sub-section (1) become Judges of the High Court of Andhra shall, except in the case where any such person is appointed to be the Chief Justice of that High Court, rank in that Court according to the priority of their respective appointments as Judges of the High Court at Madras.
- (3) Any person who by virtue of sub-section (1) becomes a Judge of the High Court of Andhra shall, except in the case where a Judge other than the Chief Justice of the High Court at Madras is appointed to be the Chief Justice of the High Court of Andhra,

continue to be entitled to receive in respect of time spent on actual service as a Judge of the High Court of Andhra the special pay which be was drawing immediately before the prescribed day under sub-paragraph (2) of paragraph 10 of the Second Schedule to the Constitution.

30. Jurisdiction of Andhra High Court :-

The High Court of Andhra shall have, in respect of the territories for the time being included in the State of Andhra, all such original, appellate and other jurisdiction as, under the law in force immediately before the prescribed day, is exercisable in respect of the said territories or any part thereof by the High Court at Madras.

31. Power to enrol advocates etc:

- (1) The High Court of Andhra shall have the like power to approve, admit, enrol, remove and suspend advocates and attorneys and to make rules with respect to advocates and attorneys, as are, under the law in force immediately before the prescribed day, exercisable by the High Court at Madras.
- (2) The right of audience in the High Court of Andhra shall be regulated in accordance with the like principles as, immediately before the prescribed day, are in force with respect to the right of audience in the High Court at Madras: Provided that, subject to any rule made or direction given by the High Court of Andhra in the exercise of the powers conferred by this section, any person who immediately before the prescribed day is an advocate entitled to practice or an attorney entitled to act in the High Court at Madras shall be recognised as an advocate or an attorney entitled to practise or to act, as the case may be, in the High Court of Andhra.

32. Practice and procedure in Andhra High Court :-

Subject to the provisions of this Part, the law in force immediately before the prescribed day with respect to practice and procedure in the High Court at Madras shall, with the necessary modifications, apply in relation to the High Court of Andhra and accordingly that High Court shall have all such powers to make rules and orders with respect to practice and procedure as are immediately before the prescribed day exercisable by the High Court at Madras: Provided that any rules or orders which are in force immediately before the prescribed day with respect to practice and procedure in the High Court at Madras shall, until varied or revoked by rules or orders made by the High Court of Andhra apply with the necessary

modifications in relation to practice and procedure in the High Court of Andhra as if made by that Court.

33. Custody of the Seal of the Andhra High Court :-

The law in force immediately before the prescribed day with respect to the custody of the Seal of the High Court at Madras shall, with the necessary modifications, apply with respect to the custody of the seal of the High Court of Andhra.

34. Form of writs and other processes :-

The law in force immediately before the prescribed day with respect to the form of writs and other processes used, issued or awarded by the High Court at Madras shall, with the necessary modifications, apply with respect to the form of writs and other processes used, issued or awarded by the High Court of Andhra.

35. Powers of Judges :-

The law in force immediately before the prescribed day relating to the powers of the Chief Justice, single Judges and Division Courts of the High Court at Madras and with respect to all matters ancillary to the exercise of those powers shall, with the necessary modifications, apply in relation to the High Court of Andhra.

36. The place of sitting of the High Court :-

The Judges and Division Courts of the High Court of Andhra may sit at such place or places in the State of Andhra other than its principal seat as the Chief Justice may, with the approval of the Governor of Andhra, appoint.

37. Procedure as to appeals to the Supreme Court :-

The law, in force immediately before the prescribed day relating to appeals to the Supreme Court from the High Court at Madras and the Judges and Division Courts thereof shall, with the necessary modifications, apply in relation to the High Court of Andhra.

38. Transfer of proceedings from Madras High Court to Andhra High Court :-

- (1) Except as hereinafter provided, the High Court at Madras shall as from the prescribed day, have no jurisdiction in respect of the State of Andhra.
- (2) Such proceedings pending in the High Court at Madras immediately before the prescribed day as are certified, whether before or after that day by the Chief Justice of that High Court

having regard to the place of accrual of the cause of action and other circumstances to be proceedings which ought to be heard and decided by the High Court of Andhra shall as soon as may be after such certification be transferred to the High Court of Andhra.

- (3) Notwithstanding anything contained in sub-sections (1) and (2) of this section or in section 30 , but save as hereinafter provided, the High Court at Madras shall have and the High Court of Andhra shall not have, jurisdiction to entertain, hear or dispose of appeals, applications for leave to appeal including leave to appeal to the Supreme Court, applications for review and other proceedings where any such proceedings seek any relief in respect of any order passed by the High Court at Madras before the prescribed day: Provided that if after any such proceedings have been entertained by the High Court at Madras, it appears to the Chief Justice of that High Court that they ought to be transferred to the High Court of Andhra he shall order that they shall be so transferred, and such proceedings shall thereupon be transferred accordingly.
- (4) Any order made by the High Court at Madras-
- (a) before the-prescribed day, in any proceedings transferred to the High Court of Andhra by virtue of sub-section (2), or
- (b) in any proceedings with respect to which the High Court at Madras retains jurisdiction by virtue of sub-section (3),

39. Savings :-

Nothing in this Part shall affect the application to the High Court of Andhra of any provisions of the Constitution, and this Part shall have effect subject to any provision that may be made on or after the prescribed day with respect to that High Court by any Legislature of other authority having power to make such provision.

40. Transitional provisions :-

- (1) The provisions of this section shall have effect with respect to the period beginning on the appointed day and ending immediately before the prescribed day.
- (2) The jurisdiction of the High Court at Madras shall extend to the State of Andhra, and the said High Court shall, in relation to the territories of that State, continue to have such jurisdiction as it had immediately before the appointed day. "Clause 40 provides that until a separate High Court is established for the State of Andhra,

the jurisdiction of the Madras High Court shall extend to that State and the said High Court shall in relation to that State continue to have the jurisdiction it had immediately before the appointed day". -S.O.R.

41. High Court for the added areas of Mysore :-

- (1) Except as hereinafter provided-
- (a) the jurisdiction of the High Court of Mysore shall, as from the appointed day, extend to the whole of the transferred territory, and
- (b) the High Court at Madras shall, as from that day, have no jurisdiction in respect of the transferred territory.
- (2) Such proceedings pending in the High Court at Madras immediately before the appointed day as are certified by the Chief Justice of that High Court having regard to the place of accrual of the cause of action and other circumstances to be proceedings which ought to be heard and decided by the High Court of Mysore shall, as soon as may be after such certification, be transferred to the High Court of Mysore.
- (3) Notwithstanding anything contained in sub-sections (1) and (2), but save as hereinafter provided, the High Court at Madras shall have, and the High Court of Mysore shall, not have, jurisdiction to entertain, hear or dispose of appeals, applications for leave to appeal including leave to appeal to the Supreme Court, applications for review and other proceedings where any such proceedings seek any relief in respect of any order passed by the High Court at Madras before the appointed day: Provided that if after any such proceedings have been entertained by the High Court at Madras, it appears to the Chief Justice of that High Court that they ought to be transferred to the High Court of Mysore he shall order that they shall be so transferred, and such proceedings shall thereupon be transferred accordingly.
- (4) Any order made by the High Court at Madras-
- (a) before the appointed day in any proceedings transferred to the High Court of Mysore by virtue of sub-section (2); or
- (b) in any proceedings with respect to which the High Court at Madras retains jurisdiction by virtue of sub-section (3).
- (5) Any person who immediately before the appointed day is an

advocate entitled to practise or an attorney entitled to act in the High Court at Madras and was authorised to appear or to act in any proceedings transferred from that High Court to the High Court of Mysore under sub-section (2) or the proviso to sub-section (3) shall, on such transfer of the proceedings, have the right to appear or to act, as the case may be, in the High Court of Mysore in relation to those proceedings as an advocate or an attorney entitled to practise or to act in the High Court of Mysore. "Clause 41 seeks to confer jurisdiction on the High Court of Mysore in relation to the territories sought to be added to that State by sub-el. (1) of Cl. (4) (now section 4(1)). Provisions similar to those contained in Cl, 38 (S. 38) with regard to the transfer of proceedings from the Madras High Court to the Andhra High Court have also been included in this clause for the transfer of proceedings from the Madras High Court to the Mysore High Court. Under these provisions such of the proceedings pending in the .High Court of Madras as are certified by he Chief Justice of that High Court, having regard to the place of accrual of the cause of action and other circumstances, to be proceedings which ought to be heard and decided by the High Court of Mysore will be transferred to that High Court. Powers have, however, been reserved to the Madras High Court to entertain, hear and dispose of proceedings seeking any relief in respect of any judgment, decree or order passed by that High Court before the appointed day. But even in respect of such proceedings after they have been entertained by the Madras High Court, power has been conferred on the Chief Justice of that High Court to transfer such proceedings to the Mysore High Court if he considers, appropriate. A provision has also been included in this clause for enabling the advocates who are authorised to appear or act in proceedings pending before the Madras High Court which are transferred to the Mysore High Court to appear or act in relation to these proceedings before the Mysore High Court". -S.O.R,

42. Interpretation :-

For the purposes of section 38 and Section 41 -

(a) proceedings shall be deemed to be pending in a Court until that Court has disposed of all issues between the parties, including any issues with respect to the taxation of the costs of the proceedings and shall include appeals, applications for leave to appeal including leave to appeal to the Supreme Court, applications for review, petitions for revision and petitions for writs;

(b) references to a High Court shall be construed as including references to a Judge or Division Court thereof, and references to an order made by a Court or a Judge shall be construed as including references to a sentence, judgment or decree passed or made by that Court or Judge.

PART 5
FINANCIAL PROVISIONS

43. Authorisation of expenditure pending its sanction by Legislature :-

- (1) The Governor of Madras may, at any time before the appointed day, authorise such expenditure from the Consolidated Fund of the State of Andhra and the Consolidated Fund of the State of Madras as he deems necessary for a period of not more than four months beginning with the appointed day pending the sanction of such expenditure by the Legislature of the State of Andhra or the State of Madras, as the case may be: Provided that the Governor of Andhra may, after the appointed day, authorise such further expenditure as he deems necessary from the Consolidated Fund of the State of Andhra for any period not extending beyond the said period of four months.
- (2) Rajpramukh of Mysore may also, at any time before the appointed day authorise such expenditure from the Consolidated Fund of the State of Mysore as he deems necessary for meeting the additional expenditure in respect of the transferred territory for a period of not more than four months beginning with the appointed day pending the sanction of such expenditure by the Legislature of the State.

44. Vote on account by the Madras Legislative Assembly :-

Any grant made by the Legislative Assembly of Madras under subclause (a) of clause (1) of article 206 in respect of the estimated expenditure for a part of the financial year 1953-54and the law made by the Legislature of that State authorising the withdrawal of moneys from the Consolidated Fund of the State for the purposes for which the said grant has been made shall, notwithstanding that the procedure prescribed in article 203 for the voting of such grant has not been completed and the law in accordance with the provisions of article 204 in relation to such expenditure has not been passed before the appointed day, be deemed to be sufficient authority for all expenditure incurred before that day for the

purposes for which the said grant has been made and for the withdrawal of moneys before that day from the Consolidated Fund of the State in relation to such expenditure.

45. Authorisation under the Madras Appropriation Act to cease :-

As from the appointed day, any Act passed by the Legislature of Madras before that day for the appropriation of any money out of the Consolidated Fund of the State to meet any expenditure in respect of any part of the financial year 1953-54 shall cease to have effect.

46. Reports relating to the accounts of Madras State :-

The reports of the Comptroller and Auditor-General of India referred to in clause (2) of article 151 relating to the accounts of the State of Madras in respect of any period prior to the appointed day shall be submitted to the Governor of each of the States of Andhra and Madras who shall cause them to be laid before the Legislature of the State.

47. Apportionment of assets and liabilities :-

- (1) Subject to the other pro- visions of this Part, the assets and liabilities of the State of Madras immediately before the appointed day shall be apportioned between that State and the States of Andhra and Mysore in accordance with the provisions contained in the Seventh Schedule.
- (2) Any dispute relating to, or arising out of, such apportionment shall be referred to the President whose decision shall be final.

48. Contracts :-

- (1) Where before the appointed day the State of Madras had made any contract in the exercise of the executive power of that State for any purposes of the State, then such contract shall-
- (a) if such purposes are as from that day-
- (i) exclusively purposes of the State of Andhra, or
- (ii) partly purposes of the State of Andhra and partly purposes of the State of Mysore and not purposes of the State of Madras as constituted on the appointed day,
- (b) if such purposes are as from that day exclusively purposes of the State of Mysore, be deemed to have been made in the exercise

of the executive power of that State instead of the State of Madras; and

- (c) in any other case, continue to have effect as having been made in the exercise of the executive power of the State of Madras;
- (2) For the purposes of this section there shall be deemed to be included in the liabilities which have accrued or may accrue under any contract-
- (a) any liability to satisfy an order or award made by any Court or other tribunal in proceedings relating to the contract; and
- (b) any liability in respect of expenses incurred in or in connection with any such proceedings.
- (3) This section shall have effect subject to the provisions relating to apportion- ment of liabilities in respect of loans, guarantees and other financial obligations contained in the Seventh schedule; and bank balances and securities shall, notwithstanding that they partake of the nautre of contractual rights, be dealt with under the said provisions.

49. Liability in respect of actionable wrongs :-

Where immediately before the appointed day, the State of Madras is subject to any liability in respect of an actionable wrong other than breach of contract, that liability shall,-

- (a) where the cause of action arose-
- (i) wholly within the territories which as from that day are the territories of the State of Andhra, or
- (ii) partly within the territories which as from that day are the territories of the State of Andhra and partly within the transferred territory but not within any part of the territories which as from that day are the territories of the State of Madras,
- (b) where the cause of action arose wholly within the transferred territory, be a liability of the State of Mysore; and
- (c) in any other case, continue to be a liability of the State of Madras.

50. Liability as guarantor :-

If immediately before the appointed day, the State of Madras is liable as guarantor in respect of any liability of a Co-operative

Society which is registered under the Madras Co-operative Societies Act, 1932 and whose area of operations is limited to the whole or any part of the territories which on the appointed day become the territories of the State of Andhra then as from that day the said liability of the State of Madras in respect of such guarantee shall be a liability of the State of Andhra.

<u>51.</u> Power of President to order allocation or adjustment in certain cases :-

Where by virtue of any of the provisions of section 47 , Section 48 , Section 49 , Section 50 or of the Seventh Schedule, any of the States of Madras, Andhra and Mysore becomes entitled to any property or obtains any other benefits or becomes subject to any liability, and the President is of opinion, on a reference made within a period of three years from the appointed day, by any State concerned, that it is just and equitable that that property or those benefits should be transferred to or shared with one or both of the other States, or a contribution towards that liability should be made by one or both of the other States, the said property or benefits shall be allocated in such manner, or the other State or States shall make to the State primarily subject to the liability such contribution in respect thereof, as the President may after consultation with the State Governments concerned, by order determine.

52. Certain expenditure to be charged on the Consolidated Fund of the State :-

All sums payable by any of the States of Madras, Andhra and Mysore to any one of the other two States or to the Central Government by virtue of the provisions of paragraph 12 or paragraph 17 of the Seventh Schedule, shall becharged on the Consolidated Fund of the State by which such sums are payable.

PART 6 LEGAL PROVISIONS

53. Territorial extent of laws :-

The provisions of Part II shall not be deemed to have effect any change in the territories to which any law in force immediately before the appointed day extends or applies, and territorial references in any such law to the State of Madras or of Mysore shall, until otherwise provided by a competent Legislature or other competent authority, continue to have the same meaning. "The formation of the State of Andhra and the addition of territory to the State of Mysore are brought about under the Constitution. The laws

in force immediately before the appointed day in the State of Madras will not lapse on the splitting up of that State, This clause makes it clear that the territorial extent or application of any such law will not be affected by any changes in the territories of the States of Madras and Mysore. It has been also made clear that the territorial references in any such law to the State of Madras or of Mysore may be repealed or amended by a competent Legislature or other competent authority." -S.O.R.

54. Power to adapt law :-

For the purpose of facilitating the application in relation to the State of Andhra, Madras or Mysore of any law made before the appointed day, the appropriate Government may, before the 1st day of April, 1954, by order make such adaptations and modifications of the law, whether by way of repeal or amendment, as may be necessary or expedient, and thereupon every such law shall have effect subject to the adaptations and modifications so made until altered, repealed or amended by a competent Legislature or other competent authority.

Explanation:- In this section, the expression "appropriate Government" means as respects a law relating to a matter enumerated in List I of the Seventh Schedule to the Constitution, the Central Government, and as respects any other law, the State Government of Andhra, Madras or Mysore, as the case may be.

55. Power to construe laws :-

Notwithstanding that no provision or in- sufficient provision has been made section 54 of the adaptation of a law made before the appointed day, any court, tribunal or authority required or empowered to enforce such law may, for the purpose of facilitiating its application in relation to the State of Andhra, Madras or Mysore, construe the law with such alterations not affecting the substance as may be necessary or proper to adapt it to the matter before the Court, tribunal or authority, as the case may be. This section "confers power on every Court, Tribunal or other authority required or empowered to enforce any law to construe such law with necessary adaptations." -S.O.R.

<u>56.</u> Power to name authorities, etc., for exercising statutory functions:

The Governor as respects the State of Andhra and the Rajpramukh as respects the transferred territory may, by notification in the Official Gazette, specify the authority, officer or person who as from

the appointed day shall be competent to exercise such functions exercisable under any law in force on that day as may be mentioned in that notification and such law shall have effect accordingly,

57. Legal proceedings concerning the State of Madras :-

Where, immediately before the appointed day, the State of Madras is aparty to any legal proceedings with respect to any property, rights or liabilities subject to apportionment between the State of Madras and the States of Andhra and Mysore under this Act, the State which succeeds to, or acquires a share in, that property or those rights or liabilities by virtue of any provision of this Act shall be deemed to be substituted for the State of Madras as a party to those proceedings or to be added as a party thereto, as the case may be, and the proceedings may continue accordingly. This section "provides for the substitution or addition of parties in legal proceedings concerning the undivided State of Madras in the case where any property, right or liability of that State or any part of such property right or liability is transferred to any or both of the States of Andhra and Mysore." - S.O.R.

58. Provisions as to certain pending proceedings :-

- (1) Every proceeding pending immediately before the appointed day before a Court (other than the High Court), tribunal, authority or officer-
- (a) in any area which on that day falls within the State of Madras or the transferred territory shall, if it is a proceeding relating exclusively to any part of the territories which as from that day are the territories of the State of Andhra, stand transferred to the corresponding court, tribunal, authority or officer in the State of Andhra, or
- (b) in any area which on that day falls within the State of Madras or the State of Andhra shall, if it is a proceeding relating exclusively to any part of the transferred territory, stand transferred to the corresponding court, tribunal, authority or officer in the State of Mysore.
- (2) If any question arises as to whether any proceeding shall stand transferred under sub-section (1), it shall be referred for the decision of the Chief Justice of the High Court at Madras and his decision shall be final.

- (3) In this section-
- (a) "proceeding" includes any suit, case or appeal, and
- (b) "corresponding court, tribunal, authority or officer" in relation to a State means-
- (i) the court, tribunal authority or officer in which the proceeding world have lain if the proceeding had been instituted after the appointed day,
- (ii) in case of doubt, such court, tribunal, authority or officer in the State as may be determined, before the appointed day by the Governor of Madras, and after the appointed day by the Governor or Rajpramukh of that State, to be the corresponding court, tribunal, authority or officer.

"clause 58 provides for the transfer of certain proceedings pending immediately before the appointed day before a Court (other than the High Court), tribunal, authority or officer to the corresponding court, tribunal, authority or officer in the State of Andhra if it relates exclusively to Andhra territory, and to the corresponding cowt, tribunal, authority or officer in the State of Mysore if it relates exclusively to the territory sought to be added to that State by sub-claused) of Clause 4." - S.O.R.

PART 7

ADMINISTRATIVE AND MISCELLANEOUS PROVISIONS

59. Provisions for detention in and power to commit to, certain jails and other institutions :-

- (1) The Government of Madras and the Government of Mysore shall for aperiod of five years from the appointed day, make available to the Government of Andhra the jails and other institutions specified in Part I and Part II respectively of the Eighth Schedule for the reception and detention of persons committed to, or ordered to be detained in, such jails or institutions by any court, tribunal or other authority in the State of Andhra.
- (2) It shall be competent for a court, tribunal or other authority in the State of Andhra to order the commitment to, or detention in, any of the jails and other institutions specified in the Eighth Schedule during the period referred to in sub-section (1) of persons convicted and sentenced, or ordered to be detained therein, by such court, tribunal or other authority notwithstanding

that such jail or institution is outside the State.

(3) The terms and conditions subject to which the jails and other institutions specified in the Eighth Schedule shall be used by the Government of Andhra for the purposes referred to in sub-section (1) shall be such as may be agreed upon between the Governments concerned by the 1st day of January, 1954, or, if no agreement is readied by the said date, as may be fixed by order of the President.

60. Continuance of facilities in certain State institutions :-

The Government of Madras and the Government of Mysore, in respect of the institutions specified in Part I and Part II, respectively, of the Ninth Schedule shall provide for the Government and the people of the State of Andhra such facilities, for such period and upon such terms and conditions as may be agreed upon between the Governments concerned by the 1st day of January, 1954, or, if no agreement is reached by the said date, as may be fixed by order of the President.

<u>61.</u> Provisions relating to the Indian Administrative Service and the Indian Police Service :-

- (1) In place of the cadres of the Indian Administrative Service and the Indian Police Service existing in the State of Madras immediately before the appointed day, there shall, as from that day, be two separate cadres, one for the State of Andhra and the other for the State of Madras, in respect of each of the Services.
- (2) The President shall, by order, determine the strength and composition of, and the allocation of individual officers to, the said cadres for each of the States of Andhra and Madras.
- (3) Every officer allocated under sub-section (2) to the cadre for the State of Andhra who immediately before the appointed day is serving in connection with the affairs of the State of Madras shall,-
- (a) if immediately before the appointed day he is holding any post in any area which on that day falls in the State of Andhra, be as from that day, deemed to have been duly appointed to that post by the Government of Andhra; and
- (b) if immediately before the 'appointed day he is not holding any post in any such area, be appointed by the Government of Andhra to a post in connection with the affairs of that State.

62. Provisions relating to the Indian Civil Service, the

Indian Police, the Indian Service of Engineers and the Indian Forest Service :-

- (1) In respect of the members borne on the Madras cadre of the Services known as the Indian Civil Service, the Indian Police, the Indian Service of Engineers and the Indian Forest Service, the President shall, by order, determine the allocation of individual officers to the States of Andhra and Madras.
- (2) Every officer allocated .under sub-section (1) to the State of Andhra, who immediately before the appointed day, is serving in connection with the affairs of the State of Madras shall,-
- (a) if, immediately before the appointed day, he is holding any post in any area which on that day falls in the State of Andhra, be deemed, as from that day, to have been duly appointed to that post by the Government of Andhra; and
- (b) if, immediately before the appointed day, he is not holding any post in any such area, be appointed by the Government of Andhra to a post in connection with the affairs of that State.

63. Provisions relating to other Services :-

- (1) The President may by general order require all persons who immediately before the appointed day are serving in connection with the affairs of the State of Madras in the teritorries specified in sub-section (1) of section 3 or in the transferred territory and who under the terms of their appointments or their conditions of service are not normally liable to be transferred outside the said territories or territory in which they are serving, to serve as from the appointed day in connection with the affairs of the State of Andhra or the State of Mysore, as the case may be, and all allocations so made by the President shall be final.
- (2) The President may by special order require any person who is serving immediately before the .appointed day in connection with the affairs of the State of Madras and to whom the provisions of sub-section (1) do not apply, to serve in connection with the affairs of the State of Andhra.
- (3) Every person who is required to serve under sub-section (1) or sub-section (2) in connection with the affairs of the State of Andhra or the State of Mysore shall,-
- (a) if immediately before the appointed day he is holding any post

in connection with the affairs of the State of Madras in any area which on, that day falls in the State in which he is so required to serve, be deemed as from that day to have been duly appointed to that post by the Government of, or by other appropriate authority in the State concerned in connection with the affairs of that State; and

- (b) if immediately before the appointed day he is not holding any post in any such area, be appointed by the Government of, or by other appropriate authority in, the State concerned, to a post in connection with the affairs of that State.
- (4) All persons who are required by the President under sub-section
- (2) to serve in connection with the affairs of the State of Andhra shall be classified by him into the following two categories, namely:-
- (i) officers whose allocation to the State of Andhra is final (hereinafter referred to in this section as "allotted officers"), and
- (ii) officers required by the President to serve in connection with the affairs of the State of Andhra for a limited period as provided in sub-section (5) (hereinafter referred to in this section as "transferred officers").
- (5) The period for which a transferred officer may be required to serve in connection with the affairs of the State of Andhra shall be two years: Provided that the Government of Andhra may return any such officer to the State of Madras at any time before the expiration of the said period after giving three months' notice to him and to the Government of Madras.
- (6) An officer shall be classified under sub-section (4) as an allotted officer or a transferred officer according as he is, or is not, in the opinion of the President, suitable for final allotment to the State of Andhra.
- (7) A transferred officer shall, during the period he is required to serve in connection with the affairs of the State of Andhra,-
- (a) continue to be in the service of the State of Madras and be deemed to be on deputation to the State of Andhra, and
- (b) be entitled in addition to the remuneration which he would have drawn if he had continued during such period to serve in connection with the affairs of the State of Madras, to such

allowances as the President may by general or special order determine.

- (8) A transferred officer shall not be dismissed, removed or reduced in rank except with the previous concurrence of the Government of Madras, and if the Government of Madras does not concur in any such proposal of the Government of Andhra, then the Government of Andhra shall notwithstanding anything contained in sub-section (5) return the officer concerned to the State of Madras.
- (9) Subject to the provisions of sub-sections (7) and (8), the conditions of service of a transferred officer shall be the same as they would have been if he had continued to serve in connection with the affairs of the State of Madras during the period he is required to serve in connection with the affairs of the State of Andhra.
- (10) The foregoing provisions of this section shall not apply in relation to any person to whom the provisions of section 61 or section 62 apply.

64. Power of President to give directions :-

The President may give such directions to the States of Madras, Andhra and Mysore as may appear to him to be necessary for the purpose of giving effect to the provisions of section 61, Section 62 and Section 63 and ensuring the proper division of services among those States.

65. Report of the Madras Public Service Commission :-

The report of the Madras Public Service Commission as to the work done by the Commission in respect of any period prior to the appointed day shall be presented under clause (2) of Article 323 to the Governors of Andhra and Madras, and the Governor of Madras shall on receipt of such report cause a copy thereof together with a memorandum explaining, as far as possible, as respects the cases, if any, where the advice of the Commission was not accepted, the reasons for such non-acceptance to be laid before the Legislature of the State of Madras and it shall not be necessary to cause such report or any such memorandum to be laid before the Legislative Assembly of the State of Andhra. "The report as to the work done by the Madras Public Service Commission in respect of any period prior to the appointed day would really concern the States of Andhra and residuary Madras. The State of Mysore would hardly be concerned with it as it is not likely that the report will deal specially

with any cases relating to the territory sought to be added to that State by sub-clause (1) of clause 4 (now S. 4). It is accordingly proposed that the report for any such period shall be presented to the Governors of Andhra and Madras only. It is further proposed that any such report or the memorandum which is to accompany it under clause (2) of article 323 of the Constitution need not be laid before the Legislative Assembly of the State of Andhra as the Government of that State can hardly be expected to explain the reasons for non-acceptance of recommendations of the Madras Public Service Commission by the Government of the undivided State of Madras but both the report and the memorandum will have to be laid before the Legislature of the residuary State of Madras" -S.O.R.

<u>66.</u> Special provisions with regard to Tungabhadra Project :-

- (1) Notwith- standing anything contained in this Act but subject to the provisions of paragraph 12 of the Seventh Schedule, all rights and liabilities of the State of Madras in relation to Tungabhadra Project or the administration thereof shall, on the appointed day, be the rights and liabilities of the States of Andhra and Mysore subject to such adjustments as may be made by agreement entered into by the said States after consultation with the President or if no such agreement is entered into within two years from the appointed day, as the President may by order determine having due regard to the purposes of the Project, and any such order may provide for the management of the Project jointly by the said States or otherwise: Provided that the order so made by the President may be varied by any subsequent agreement entered into by the States of Andhra and Mysore.
- (2) An agreement or order referred to in sub-section (1) shall, if there has been an extension or further development of the Project after the appointed day, provide also for the rights and liabilities of the States of Andhra and Mysore in relation to such extension or further development.
- (3) The rights and liabilities referred to in sub-sections (1) and (2) shall include-
- (a) the rights to receive and to utilise water which may be available for distribution as a result of the Project,
- (b) the rights to receive and to utilise the power generated as a

result of the Project.

- (c) the rights and liabilities in respect of the administration of the Project and the construction, maintenance and operation thereof,
- (4) The President may from time to time give such directions as may appear to him to be necessary generally in regard to any of the matters specified in the foregoing provisions of this section and, in particular, for the completion of the Project and its operation and maintenance thereafter: Provided that no such direction shall be issued or have effect after an agreement has been entered into by the States of Andhra and Mysore under sub-section (1) or after an order has been made by the President under that sub-section, whichever is earlier.
- (5) In this section, the expression "Tungabhadra Project" or "the Project" means the project agreed to between the Government of Madras and the Government of Hyderabad before the appointed day and, so far as the State of Madras is concerned, intended for the supply and distribution of water from the Tungabhadra river by means of high-level and low level canals to the districts of Bellary, Anantapur, Cuddapah and Kurnool, and for the generation of electric energy, both hydroelectric and thermal, and its transmission and distribution to the said districts and includes any extension or further development after that day of that Project for the said purposes.

67. Allowances and privileges of the Governor of Andhra :-

The allowances and privileges of the Governor of Andhra shall, until provision in that behalf is made by Parliament by law under clause (3) of article 158, be such as the President may, by order, determine.

<u>68.</u> Effect of provisions of the Act inconsistent with other laws :-

The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law.

69. Power to remove difficulties :-

If any difficulty arises in giving effect to the provisions of this Act, the President may by order do anything not inconsistent with such provisions which appear to him to be necessary or expedient for the purpose of removing the difficulty.

THE FIRST SCHEDULE

SCHEDULE 2
THE SECOND SCHEDULE

\\\\(See Section 12) I.-MODIFICATIONS IN THE DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES (MADRAS) ORDER, 1951. 1. In paragraph 1, for "Madras" substitute "Andhra and Madras". 2. In paragraph 2, for "the State of Madras" substitute "each of the States of Andhra and Madras". 3. In Table A,- (a) above the entry relating to Pathapatnam constituency, insert the sub-heading "Part I -Andhra"; (b) for the entry in column 2 relating to Nandyal constituency, substitute "The Nandyal, Nandikotkur, Markapur, Cumbum, Sirvel and KoUkuntIa talukas of the Kurnool District"; (c) for the entry in column 2 relating to Kurnool constituency, substitute "The Kurnool, Dhone, Pattikonda, Alur and Adoni talukas and Banganapalle sub-taluk of the Kurnool District"", (d) omit the entry relating to Bellary constituency; (e) for the entry in, column 2 relating to Anantapur constituency, substitute "The Gooty, Kalyandrug, Tadpatri, Rayadrug and Anantapur talukas (excluding Bukkacheria firka of the Anantapur taluk) of the Anantapur District"; (f) for the entry in column 2 relating to Penukonda constituency, substitute "The Bukkacheria firka of the Anantapur taluk, and the Dharmavaram, Penukonda, Madakasira, Hindupur and Kadiri talukas of the Anantapur District"; and (g) above the entry relating to Madras constituency, insert the sub-heading "Part II-Madras". 4. In Table B,- (a) above the sub-heading "Srikakulam District" insert the subheading "PART I-ANDHRA"; (b) after the entry relating to Kurnool constituency, insert the following entry, namely:- "Adoni The Alur and Adoni talukas. 2 1...."; (c) after the entry relating to Anantapur constituency, insert the following entry, namely:- "Rayadrug The Rayadrug taluk, 1....."; (d) omit the sub-heading "Bellary District" and all entries relating to Adoni, Siruguppa, Bellary, Rayadrug, Hospet, Kudligi and Harpanahalli constituencies thereunder; and (e) above sub-heading "Madras City" insert the sub-heading "PART II -MADRAS". 5. In the Appendix, omit the whole of item (14). II-MODIFICATIONS IN THE DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES (MYSORE) ORDER, 1951. 1. In Table A, add the following entry at the end, namely:- "Bellary The Bellary District I-". 2. In Table B, add the following entries at the end, namely: - "Bellary District Bellary The Bellary taluk 1 - Siruguppa The Siruguppa 1 - Hospet The Hospet and Sandur taluks 1 - Kudligi The Kudligi taluk, (the Chigateri firka of the Harpanahalli 1 - \ \ \ taluk, and the Ittigi firka (excluding Hampassagara, Yenigi \ \ \ Bannical Yenigi Bassapur, G. Kodihalli, Kodlabal, Byasi- \ \ \ gideri, Hagaribommanahalli and Chintrapalli villages) of \ \ \ \ the Hadagalli taluk.) "Harpanahalli. The Harpanahali, Arsikere and Teligi firkas of the Harpana- 1 - \ \ \ halli taluk; and the Hirehadagalli, Hadagalli and Tambara- \ \ \ \ halli firkas and Hampasagara, Yenigi, Bannicial, Yenigi \ \ \ Basapur, G. Kodihalli, Kodlabal, Byasigideri, Hagaribo- \ \ \ mmanahalli and Chintrapalli villages of Ittigi firka of the \ \ \ Hadagalli taluk."

SCHEDULE 3
THE THIRD SCHEDULE

\\\\(See Section 20) MODIFICATIONS IN THE DELIMITATION OF COUNCIL CONSTITUENCIES (MADRAS) ORDER, 1951. In the Table- (b) omit the entry relating to the Madras North \\\\\\\(Graduates) (Graduates) (Graduates) (Constituency; (a) for the sub-heading "Graduates' Constituen- (c) in column 1 for "Madras South (Graduates)" cies" substitute "Graduates' Constituency"; substitute "Madras (Graduates)"; (d) for the sub-heading "Teachers' Constituencies" substitute "Teachers' Constituency"; (e) omit the entry relating to the Madras North (Teachers) Constituency; (f) in column 1, for "Madras South (Teachers)" substitute "Madras (Teachers)"; and (g) omit the entries relating to the following Local Authorities' Constituencies: (i) Srikakulam-cum-Visakhapatnam cum-East Godavari (Local Authorities); (ii) West Godavari-cum-Krishna-cum-Guntur (Local Authorities); (iii) Nellore-cum-Chittoor (Local Authorities); and (iv) Ceded Districts (Local Authorities).

SCHEDULE 4 THE FOURTH SCHEDULE

\\\\(See Section 21)\\LIST OF MEMBERS OF THE MADRAS LEGISLATIVE COUNCIL \ \ \((Names of the members are not printed) PROVISIONS FOR DETERMINING THE TERMS OF OFFICE OF MEMBERS 1. Except as provided in the succeeding paragraphs the term of office of every member shall expire on the date specified against his name in the above list. 2. The term of office of- (a) One of the six members specified against serial numbers 4 to 9, (b) One of the two members specified against serial numbers 19 and 20, and (c) Two of the eight members specified against serial numbers 28 to 35, shall beincreased so as to expire on the 20th April, 1958. 3. The term of office of one of the four members specified against serial Nos, .44 to 47 shall be reduced so as to expire on the 20th April, 1954: 4. The inembers whose terms of office are to be increased under paragraph 2 and the member whose' term of office is to be reduced under paragraph 3; shall be determined as soon as may be after the appointed day by lot drawn in such manner as the Chairman of the Legislative Council of Madras may direct.

SCHEDULE 5 THE FIFTH SCHEDULE

\\\(\see Section 22 \) MODIFICATION IN THE DELIMITATION OF COUNCIL CONSTITUENCIES (MYSORE) ORDER, 1951. In the Table, for the entry relating to the Chitaldrug (Local Authorities) constituency, substitute the following:- "Chitaldnig-cum-Bellary Chitaldrug District (inculding Davangere 2" (Local Authorities). City) and Bellary District.

SCHEDULE 6 THE SIXTH SCHEDULE

\\\(\see Section 24 \) MODIFICATIONS IN THE CONSTITUTION (SCHEDULED CASTESs) ORDER, 1950 1. For paragraph 4 substitute the following:- "4, Any reference in the Schedule to this order- (a) to the State of Madras, Andhra or Mysore or to a district or other territorial division of any of these States shall be construed as a reference to that State or to that district or other territorial division as constituted on the 1st day of October, 1953; and (b) to any other State or to a district or other territorial division thereof shall be construed as a reference to that State or to that district or other, territorial division as constituted, on the 26th day of January, 1950".

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2. In the Schedule - (a) for the sub-heading "Part V Madras" and for the
words "Throughout the State" there- under substitute "Part V - Madras and
Andhra" and "Throughout each of the State" respectively; (b) for the entry
under this sub-heading "Part XII -: Mysore" substitute the following :- "1:
Throughout the State except in Bellary district: 1. Adidravida \\\\\37.
Koraga 2. Adikamataka \ \ \ \ \38. Kudubi 3. Banjara or Lambani \ \ \ \39.
Kudumban 4. Bhovi \\\\\40. Kuravan 5. Koracha\\\\\\41.
Kurichchaii 6. Korama \ \ \ \ \42. Madari 2. In Bellary district:- \ \43.
Madiga 1. Adi Andhra \ \ \ \44. Maila 2. Adi Dravida \ \ \ \45. Mala
(including Agency Malas) 3. Adikamataka \ \ \ \46. Mala Dasu 4. Ajila \ \ \
\\\47. Malasar 5. Ariinthatbiyar\\\\48. Matangi 6. Baira\\\\\\49.
Mavilan 7. Bakuda \ \ \ \ \50. Moger 8. Bandi \ \ \ \ \51. Muchi 9. Bariki
\ \ \ \ \52. Mundala 10. Bavuri \ \ \ \ \53. Nalakeyava 11. Bellaia \ \ \ \
\ \54. Nayadi 12. Byagari \ \ \ \ \55. Pagadai 13. Chachati \ \ \ \ \56.
Painda 14. Chakkiliyan \ \ \ \57. Paky 15. Chalavadi \ \ \ \ \58. Pallan 16.
Chainar \ \ \ \ \59. Pambada 17. Chandala \ \ \ \60. Pamidi 18.
Cheruman \ \ \ \61. Panan 19. Dandasi \ \ \ \ \62. Panchama 20.
Devendrakulathan 63. Panniandi 21. Dom or Dombara, Paidi, Pano 64.
Paraiyaii 22. Ghasi or Haddi Relli Sanchandi 65. Paravan 23. Godagali 66.
Pulayan 24. Godari \ 25. Godda \ \ \ \ \67. Puthirai Vannan 26. Gosaiigi \
\\\68. Raneyar 27. Hasia \\\\\69. Samagara 28. Holeya \\\\\70.
Samban 29. Jaggali \\\\\71. Sapari 36. Jambuvulu\\\\\72. Semman
31. Kadan \ \ \ \ \73. Thoti 32. Kalladi \ \ \ \ \74. Tiruvalluvar 33.
Kanakkan \ \ \ \75. Valluvan 34. Karimpalan \ \ \ \76. Valmiki 35.
Kodalo \ \ \ \ \77. Vettuvan." 36. Koosa \ II-MODIFICATIONS IN THE
CONSTITUTION (SCHEDULED TRIBES) ORDER, 1950. 1. For paragraph 3,
substitute the following:- "3. Any reference in the Schedule to this Order-
(a) to the State of Madras, Andhra or Mysore or to a district or other
territorial division of any of these States shall be construed as a reference to
that State or to that district or other territorial division as constituted on the
1st day of October 1953; and (b) to any other State or to a district or other
territorial division thereof shall be construed as a reference to that State or
to that district or other territorial division as constituted on the 26th day of
January, 1950". 2. In the Schedule- (a) for the sub-heading "Part V -
Madras" and for the words "Throughout the State" there- under, substitute
"Part V - Madras and Andhra"and "Throughouteachof the States"
respectively; (b) for the entry under the sub-heading "Part XI - Mysore"
substitute the following: 1. Throughout the State except in Bellary district --
1. Hasalaru 2. Iruliga 3. Jenu Kuruba 4. Kadu-Kuruba 5. Maleru 6. Soligaru
In Bellary district: - 1. Arnadan 2. Bagala. 3. Bhottadas-Bodo Bhottada, Muri
Bhottada and Sano Bhottada 4. Bhumias - Bhuri Bhumia and Bodo Bhumia
5. Chenchu 6. Gadabas - Boda Gadaba, Cerilam Gadaba, Franji Gadaba
Jodia Gadaba, Olaro Ga- daba, Pangi Gadaba and Pranga Gadaba 7. Gondi
Modya Gond and Rajo Gond 8. Goudus Bato, Bhirithya Dudhokouria, Hato
Jatako and Joria 9. Kosalya Goudus - Bosothoriya Goudus, Chitti Goudus,
Dangayath Goudus, Dodd Kamariya, Dudu Kamaro, Ladiya Goudus and
Pullosoriya Goudus 10. Magatha Goudus - Bernia Goudu, Boodo Magatha,
Dongayath Goudu, Ladya Gou- du, Ponna Magatha and Sana Magatha 11.
Holva 12. Jadapus 13. Jatapus 14. K.ammara 15. Kattunayakan 16. Khattis-
Khatti, Kommarao and Lohara 17. Kodu 18. Kommar 19. Konda Dhoras 20.
Konda Kapus 21. Kondareddis 22. Kondhs - Desaya Kondhs, Dongria
Kondhs, Tikiria Kondhs and Yenity Kondhs 23. Kota 24. Kotia - Bartika
Bentho Oriya, Dhulia or Dulia, Holva Paiko, Putiya, Sanrona and Sidho Paiko
25. Koya or Goud, with its sub-sects - Raja or Rasha Koyas, Lingadhari
Koyas (ordinary) and Kottu Koyas 26. Kudiya 27. Kurumans 28. Manna
Dhora 29. Maune 30. Mukha Dhora - Nooka Dhora 31. Muria 32. Paigarapu
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33. Palasi 34. Paniyan 35. Porias - Bodo Bonda, Daruva, Didua, Jodia, Mundili, Pengu Pydi and Saliya 36. Reddi Dhoras 37, Savaras - Kapu Savaras, Khutto Savaras and Maliya Savaras 38. Sholaga 39. Toda 40. Inhabitants of the Laccadive, Minicoy and Amindivi Islands who, and both of whose parents, were born in these Islands."

SCHEDULE 7 THE SEVENTH SCHEDULE

\\\\[See section 47(1), Section 48(3), Section 51, Section 52 and Section 66(1)] PROVISIONS AS TO APPORTIONMENT OF ASSETS AND LIABILITIES BETWEEN MADRAS, \ \ \ \ \ANDHRA AND MYSORE 1. (1) Subject to the other provisions of this Schedule, all land and all stores, articles and other goods shall remain the property of, or as the case may be, pass to, the State in which they are situated. (2) In this paragraph, the expression "land" includes immovable property of every kind and any rights in or over such property, and the expression "goods" does not include coins, bank notes and currency notes. 2. (1) A sum equivalent to the proceeds of any public loan raised by the Government of Madras between the 1st day of July, 1953 and the appointed day, or such portion thereof as the President may determine, shall be allocated between the States of Madras and Andhra in such proportion as may be fixed by the President having regard to the terms on which the loan was raised. (2) Subject to the provisions of sub-paragraph (1) of this paragraph, the total of the cash balances in all treasuries of the State of Madras and the credit balances with the Reserve Bank of India immediately before the appointed day shall be divided between the States of Madras, Andhra and Mysore in the proportion of 622/3:36:11/3: Provided that for the purposes of such division there shall be no transfer of cash balances from any treasury to any other treasury and the apportionment shall be effected by adjusting the credit balances of the three States in the books of the Reserve Bank of India on the appointed day. Explanation.- In this paragraph "treasury" includes a sub-treasury. 3. Any unissued stores of any class shall be divided between the States of Madras, Andhra and Mysore in proportion to the total indents for stores of that class made in the three years immediately preceding the 1st day of April, 1953, for the areas respectively comprised in the States of Madras and Andhra and the transferred territory excluding the indents relating to the Secretariat and offices of Heads of Departments located in the City of Madras: Provided that nothing in this paragraph shall apply to stores held for specific purposes, such as, for the use or utilisation in particular institutions, workshops and electrical undertakings or on specific works under construction. 4. The State of Andhra shall be entitled to 36/100th share of the printing machinery in the Government Press at Madras. This share shall, as far as practicable, be given to that State in the form of machinery which can be removed and utilised by it, and to the extent to which this is not practicable, an adjustment shall be made in cash on the basis of the book value of the machinery less depreciation where f such depreciation is adjusted in the accounts of the Press. 5. The right to recover arrears of taxes including land revenue shall belong to the State in which the taxed property is situate or the taxed transactions took place. 6. (1) The right to recover any loans or advances made before the appointed day by the State of Madras to any local body (other than the District Board of Bellary), society, agriculturist or other person in an area within the State shall belong to the State in which that area is included on the appointed day. (2) If immediately before the appointed day any sums are due from the District Board of Bellary to the State of Madras on account of loans or

advances made before that day, such part thereof as is due on account of any loan or advance utilised in or for the benefit of Alur and Adoni taluks, or, in or for the benefit of Rayadrug taluk shall be a debt due to the State of Andhra by the District Board of Kurnool or, as the case may be, of Anantapur, and the remaining part shall be a debt due to the State of Mysore by the District Board of Bellary. (3) The right to recover any loans or advances made before the appointed day by the State of Madras to any person, firm or institution outside the State, shall belong to the State of Madras: Provided that any sum recovered in respect of any such loan or advance shall be divided between the States of Madras, Andhra and Mysore in the proportion of 62 2/3:36: 1 1/3. 7. (1) The balance of the States' share of the taxes on income and of the Union duties of excise payable to the State of Madras in respect of the financial year 1953-54 shall be shared between the States of Madras, Andhra and Mysore in the proportion of 62 2/3: 36: 11/3. Explanation.- The balance referred to in this sub-paragraph shall be taken to be one -half of the amount payable to the State of Madras as constituted immediately before the appointed day out of the States* share of taxes on income or of Union duties of excise, as the case may be, in accordance with the Budget Estimates of the Central Government in respect of the financial year 1953-54. (2) The States' share of the taxes on income or of the Union duties of excise payable to the State of Madras as constituted immediately before the -appointed day in respect of each of the financial years commencing on or after the 1st day of April, 1954, shall, until other provision is made by law, be also shared between the States of Madras, Andhra and Mysore in the proportion of 62 2/3: 36: 11/3 8. The sums at the credit of the Central Road Fund due to the State of Madras immediately before the appointed day shall be allocated between the States of Madras, Andhra and Mysore in the proportion of 622/3:36:11/3. 9. The shares held immediately before the appointed day by the State of Madras in the Travancore Fertilizers and Chemicals Limited, the Madras Radio and Electrical Limited and the Madras Industrial Investment Corporation shall be divided between the State of Madras, Andhra and Mysore in the proportion of 62 2/3: 36: 11/3. 10. The securities held in respect of investments made from any depreciation reserve fund shall accrue to the State in whose area the undertaking for which the depreciation reserve fund is maintained is situate. 11. Subject to the provisions of paragraph 12, the assets and liabilities relating to commercial or industrial undertakings shall in the case where the undertakings are situate in the transferred territory, pass to the State of Mysore and, in other cases, pass to the State in which the undertakings are situate. 12. (1) The public debt of the State of Madras attributable to loans raised by the issue of Government securities which are outstanding with the public immediately before the appointed day shall as from such day be the debt of the State of Madras; and the States of Andhra and Mysore shall be liable to pay to the State of Madras their shares of the sums due from time to time for the servicing and repayment of the debt. For the purpose of determining the said shares, the debt shall be deemed to be apportioned between the States of Madras, Andhra and Mysore as if it were a debt referred to in sub-paragraph (2) of this paragraph, and the shares of the States of Andhra and Mysore shall be determined accordingly: Provided that the liability for any public loan or portion thereof referred to in subparagraph (1) of paragraph 2 shall, for the purposes of this sub-paragraph, be deemed to be apportioned between the States of Andhra and Madras in the same proportion as may be fixed under sub-paragraph (1) of paragraph 2 in regard to the allocation of the proceeds of such loan or portion thereof. Explanation.- In this sub-paragraph, the expression "Government securities" has the same meaning as in Clause (a) of S.2 of the Indian Securities Act,

1920 (2) The remaining public debt of the State of Madras, that is to say, the debt attributable to loans taken from the Central Government, the Reserve Bank of India or any other Bank before the appointed day, shall be apportioned between the States of Madras, Andhra and Mysore in proportion to the total expenditure on all capital works and other capital outlays incurred in the territories of the States of Madras and Andhra and the transferred territory up to the commencement of the appointed day, including the terms dealt with in paragraph 9 of this Schedule: Provided that any loan taken from the Central Government before the appointed day in connection with the construction of buildings, roads or other works for the temporary capital of the State of Andhra or for purposes incidental thereto shall to the extent of the expenditure so incurred until that day be wholly the liability of the State of Andhra. (3) For the purposes of the allocation under sub-paragraph (2) of this paragraph, only expenditure on assets for which capital accounts have been kept (excluding the Buckingham Canal and any buildings for which such accounts have been kept) shall be taken into account: Provided that the amount of public debt on account of the expenditure on the Tungabhadra Project referred to in Section 66 shall be reallocated on such basis as may be agreed upon between the States concerned, or, if no agreement is entered into within two years from the appointed day, as may be fixed by order of the President. (4) All sinking funds for loans raised before the appointed day by the Government of Madras shall remain with the State of Madras and the net amount of such funds shall be taken into consideration in allocating the dues on account of such loans between the States of Madras, Andhra and Mysore. (5) In order to compensate the State of Andhra finally for its relatively smaller share of buildings, its share in the liability on account of debt to be apportioned between the States of Andhra and Madras under sub-paragraph (2) of this paragraph shall be reduced by 230.4 lakhs of rupees and the share of the State of Madras in such liability shall be correspondingly increased. 13. Civil deposits and local fund deposits shall pass to the State in whose area the deposits have been made, and the liability to pay them shall also fall on that State. 14. The securities held in the Zamindari Abolition Fund shall be allocated between the States of Madras, Andhra and Mysore in proportion to the estimated amount of compensation payable in the territories comprised within the State of Madras as constituted on the appointed day, in the territories forming the State of Andhra and the transferred territory, 15. The liability in respect of the undisbursed amounts in the Madras Road Fund as they stand immediately before the appointed day shall be taken over by the State in which the local bodies to whom they are payable exist. 16. Each State shall take over the liabilities in respect of the Provident Fund accounts of the Government servants permanently allotted to it. 17. (1) Subject to the adjustment mentioned in sub-paragraph (3) of this paragraph, each State shall, in respect of pensions granted by the State of Madras before the appointed day, pay the pensions drawn in its treasuries and sub-treasuries. (2) Subject to the said adjustment, the liability in respect of pensions of officers serving in connection with the affairs of the State of Madras who retire or proceed on leave preparatory to retirement before the appointed day but whose claims for pensions are outstanding immediately before that day shall be the liability of the State of Madras. (3) There shall be computed in respect of the part of the financial year 1953-54 commencing on the appointed day, and in respect of each subsequent financial year, the total payments made in each State in respect of pensions referred to in subparagraphs (1) and (2) of this paragraph; and each of the States of Andhra and Mysore shall receive from, or pay to, the State of Madras the amount by which the total payments in the State of Andhra or the State of Mysore, as

the case may be, for that part of the year or for that year exceed or, as the case may be, fall short of 36 per cent, in the case of the State of Andhra and I I / 3 percent in the case of the State of Mysore, of the total payments made in the States of Andhra, Mysore and Madras for that part of the year or for that year. (4) The liability in respect of pensions of officers retiring on or after the appointed day shall be that of the State granting the pension. The portion of the pension attributable to the service of any such officer before the appointed day shall be allocated between the States of Madras, Andhra and Mysore in the proportion of 622/3:36:11/3 and the State which has granted the pension shall be entitled to receive from the other two States their shares of this liability. In respect of any officer whose services after the appointed day were partly in one of the States of Madras, Andhra and Mysore as granted the pension and partly in one or both of the other two States, such other State or each of such other States, as the case may be, shall reimburse the State by which the pension is granted an amount which bears to the portion of the pension of such officer attributable to his service after the appointed day the same ratio as the period of qualifying service of that officer after the appointed day under the State bears to the total qualifyin '. service of such officer after the appointed day reckoned for the purposes of pension. Explanation. - Any reference in this paragraph to pension shall be construed as including a reference to the commuted value of such pensions. 18. If and in so far as any item in suspense is ultimately found to affect an asset or liability of the nature referred to in the foregoing paragraphs, it shall be dealt with in accordance with provisions of the relevant paragraph. 19. The benefit or burden of any assets or liabilities not dealt with in the foregoing paragraphs or in section 48 or section 49 or section 50 or section 66 shall be apportioned between the State of Madras and the States of Andhra and Mysore in such manner as the President may by order direct: Provided that nothing in this paragraph shall be taken as prohibiting the apportionment of such benefit or burden in any other manner if the States concerned so agree.

SCHEDULE 8 THE EIGHTH SCHEDULE

\\\\(See Section 59)\\\\\PART I Jails and other institutions in the State of Madras:- (1) The Presidency Jail for Women, Vellore. (2) The Senior Certified School, Chingleput. \\\\PART II Jails and other institutions in the transferred territory:- (1) The Junior Certified School, Bellary. (2) The Central Jail, Bellary. (3) The Alipuram Jail, Bellary. (4) The Borstal School, Bellary.

SCHEDULE 9 THE NINTH SCHEDULE

\\\(\) (See Section 60) \\\\\PART I Institutions in the State of Madras :(1) The King Institute, Guindy. (2) The Irrigation Research Station, Poondi.
(3) The Police Training College, Vellore. (4) The Finger Print Bureau,
Vellore. (5) The Government Press, Madras. (6) The Government Textile
Institute, Madras. (7) The Government College of Indigenous Medicine,
Madras. (8) The Madras Fire Services State Training School, Madras. (9) The
Veterinary College, Madras. (10) The Serum Institute, Ranipet. (11) The
Barnard Institute of Radiology, Madras. (12) The Chemical Examiner's
Department, Madras. (13) The Central Survey Office, Madras. (14) The
Government Lady Willingdon Leprosy Sanatorium, Tirumani. \\\\\PART II
Institutions in the transferred territory:- (1) Rayalaseema Polytechnic,

Bellary. (2)	The Government Wellesley Tuberculosis Sanatorium, Bellary					llary.